

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4444/2004

(From the judgement and order dated 12/07/2004 in CRLM. No. 11485/2004 of
The HIGH COURT OF PATNA)

RAM CHANDRA PRASAD SINGH

Petitioner(s)

VERSUS

STATE OF BIHAR

Respondent(s)

(With appln(s) for impleadment and office report)

Date: 10/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)

Mr. Pramod Kumar Yadav, Adv.

Mr.Saty Prakash Sharma, Adv.

Mr. Naresh Kumar Yadav, Adv.

Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s)

Mr. Saket Singh, Adv.

Mr. B.B. Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Application for impleadment of C.B.I. as respondent is allowed.

Issue notice to C.B.I.

Learned counsel for the petitioner is permitted to s
erve the C.B.I.by Dasti and

also to serve the papers to the Standing Counsel for the C.B.I.

Post the matter before the second Vacation Court.

ta Bhardwaj)

(Meenu Sethi)

(Pushap La

rt Master

Court Master

Cou

ITEM NO.38

COURT NO.8

SECTION IIA

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